

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 20/MP/2016

Coram:

Shri Gireesh B. Pradhan, Chairperson

Shri A.K. Singhal, Member

Shri A.S. Bakshi, Member

Dr. M.K.Iyer, Member

Date of Hearing: 23.2.2016

Date of Order : 29.2.2016

In the matter of

Petition under Section 79 of the Electricity Act, 2003 read with Regulation 8(7) (b) and other application provisions of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Open Access in Inter-State Transmission and Related Matters) Regulations, 2009 read with Regulation 111 and 116 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

And

In the matter of

Lanco Kondaplli Power Limited
Plot No.4, Software Units Layout, Hitec City,
Madhapur, Hyderabad-500 081

...Petitioner

Vs

Power System Operation Corporation Limited
B-9, Qutab Institutional Area, Katwaria Sarai,
New Delhi-110 016

.....Respondent

For Petitioner:

Shri Manu Seshadiri, Advocate

Shri P.S.Naidu

ORDER

This petition has been filed by the petitioner, Lanco Kondaplli Power Limited under Regulation 8 of the Central Electricity Regulatory Commission (Grant of

connectivity, Long-term Access and Medium-term Open access in inter-State transmission and related matters) Regulations, 2009 as amended from time to time (Connectivity Regulations) with the following prayers:

"(a) Extend the period for which the Petitioner may avail start up power of 12 MW from the Respondent in order to synchronize its Lanco Kondapalli Expansion Stage-III Unit-B plant operations and injection of infirm power till 31st May 2016 under Deviation mechanism; and ;

(e) Pass any further or other orders as it may deem fit and proper in the fact and circumstances of the case."

2. The petitioner has established a gas based Lanco Kondapalli Expansion phase-III (371x2 MW) (hereinafter referred to as Project) comprising of Unit A and Unit B. Unit of A and Unit B of the project achieved full load operation on 7.8.2015 and 5.9.2015 respectively.

3. The petitioner vide its letter dated 30.4.2015 requested the Southern Regional Load Despatch Centre to allow it to supply startup power of 12 MW and injection of infirm power into the grid from the Phase-III of the project. SRLDC vide its letter dated 5.5.2015 allowed the petitioner to supply startup power to Phase-III for a period of six months till November 2015. The petitioner vide its letter dated 11.8.2015 informed the Central Electricity Authority that Unit-A of the project Stage-III has been declared commercial operation w.e.f.11.8.2015. However, due to non-availability of gas, the petitioner was unable to conduct required tests to complete COD of Unit-B of the project within stipulated time. SRLDC vide its letter dated 11.1.2016 informed the petitioner that Unit-B of the project was synchronized for the first time on 11.5.2015 and period allowed for injection of infirm power had expired on 10.11.2015, and requested the petitioner to approach the

Commission to obtain permission for injection of infirm power into the grid before further synchronization of Unit-B of the project.

4. The petitioner has submitted that due to non-availability of sufficient quantity of gas, the petitioner could not operate Unit-B of the project at full load for a continuous period of 72 hours within the period of six months allowed by SRLDC to draw start up power and injection of infirm power. The petitioner has submitted that it has made alternative arrangements of fuel and would be in a position to carry out trial run and trial operation of Unit-B of the project at the maximum continuous rating for a continuous period of 72 hours as per Regulations 4 and 5 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 during the period from 3rd week of February 2016 to 31st May, 2016. Accordingly, the petitioner has requested to grant permission for drawl of startup power and extend the time for injection of infirm power into the grid for testing including full load testing from Unit-B of the project upto 31.5.2016.

5. During the course of hearing on 23.2.2016, learned counsel for the petitioner submitted that the petitioner has arranged sufficient gas for carrying out full load testing of Unit-B of the project and requested for drawl of startup power and injection of infirm power into the grid for testing including full load testing.

6. We have considered the submission of the learned counsel of the petitioner. The petitioner in its prayers has sought permission for drawal of startup power of 12 MW and injection of infirm power into the grid for testing including full load testing of Unit-B of the project from the grid upto 31.5.2016. The Fourth proviso to Regulation 8 (7) of the Connectivity Regulations, as amended from time to time, provides as under:

"Provided that the Commission may in exceptional circumstances, allow extension of the period for inter-change of power beyond the period as prescribed in this clause, on an application made by the generating station at least two months in advance of completion of the prescribed period:

Provided further that the concerned Regional Load Despatch Centre while granting such permission shall keep the grid security in view."

7. Taking into consideration the submission of the petitioner, we allow the petitioner for drawal of startup power and injection of infirm power into the grid for testing including full load testing for Unit-B of the project up to 31.5.2016 or actual date of commercial operation, whichever is earlier.

8. With the above, the Petition No. 20/MP/2016 is disposed of.

Sd/-
(Dr. M.K.Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A. K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson